

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.214 OF 2018**

**In the matter of:**

**B. Subba Reddy**

**Appellant**

**Versus**

**SS Organics Ltd & Ors**

**Respondents**

For Appellant: Ms Purti Marwaha Gupta, Mr Akhil Koshy, Ms Henna George, Advocates.

For Respondent: Mr. Siddhartha, Advocate for Respondent.

**ORDER**

**05.07.2019-** Learned counsel for Respondents submits that he does not intend to file reply on behalf of newly added Respondent No.4 to 6. In view of this development the appeal may be processed for final hearing on **30<sup>th</sup> July, 2019** alongwith Company Appeal (AT) No. 344 of 2018. If the matter spills over, the same can be taken up for hearing on **31<sup>st</sup> July, 2019** also.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

Bm/nn